

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(DEPARTMENT OF REVENUE)

New Delhi, the

4-6-83

NOTIFICATION

INCOME TAX

No. 5277 (F.No. 398/21/83-ITB) In pursuance of sub-clause (iii) of clause (44) of section 2 of the Income-tax Act, 1961 (43 of 1961), and in supersession of Notification of the Government of India in the Department of Revenue No. 4091 (F.No. 398/22/81-ITCC) dated 22-7-1981, the Central Government hereby authorises Shri D. CHAUDHURI, being a gazetted Officer of the Central Government, to exercise the powers of a Tax Recovery Officer under the said Act.

2. This Notification shall come into force with effect from the date Shri D. CHAUDHURI takes over charge as Tax Recovery Officer.

(R.K. SHUKLA)

UNDER SECRETARY TO THE GOVERNMENT OF INDIA

7/6
The Manager,
Government of India Press,
Mayapuri, New Delhi.

Copy forwarded to:

1. All Directors of Inspection including DI(O&MS) New Delhi.
2. The Director, I&E(DT), Staff College, Nagpur.
3. The C&AG of India, New Delhi.
4. The Accountant General, West Bengal, Calcutta.
5. The Chief Secretary, Government of West Bengal, Calcutta.
6. The Joint Secretary & Legal Adviser, Ministry of Law, New Delhi.
7. The Commissioner of Income-tax, Calcutta (West Bengal).
8. IAC, Inspection Division, CB&T, Vikas Bhawan, New Delhi.
9. Central Cell - II (CB&T), New Delhi (2 copies) for issue and distribution.
10. Guard File.

(R.K. Shukla)

UNDER SECRETARY TO THE GOVERNMENT OF INDIA.

भारत के राजपत्र के भाग 11, खण्ड 3 (11) में प्रकाशनार्थ

भारत सरकार
दिल्ली मंत्रालय
(राजस्व विभाग)

=====

नई दिल्ली, दिनांक 4/6/1933

अधिसूचना

आयकर

सं० 5227 (फ०सं० 398/21/83-आ०क०(ब०)) : आयकर अधिनियम,
1961 (1961 का 43) की धारा 2 के खण्ड (4) के उप खण्ड (111) के
अनुसरण में और भारत सरकार के राजस्व विभाग की दिनांक 22/7/81 की
अधिसूचना सं० 4091 (फ०सं० 398/22/81-आ०क०स०(क०)) का अखिलेन
करते हुए, केन्द्रीय सरकार एतद्वारा श्री डी० चौधरी
को, जो केन्द्रीय सरकार के राजपत्रित अधिकारी है, उक्त अधिनियम के अन्तर्गत
कर वसूली अधिकारी की शक्तियों का प्रयोग करने के लिए प्राधिकृत करती है।

2. यह अधिसूचना, श्री डी० चौधरी द्वारा कर
वसूली अधिकारी के सम में कार्यभार ग्रहण किए जाने की तारीख से लागू होगी।

(एन० के० गुप्ता)

अवर सचिव, भारत सरकार

प्रबन्धक,
भारत सरकार प्रेस,
मायापुरी, नई दिल्ली।